

(d) The details are being finalised.

[*Translation*]

### **Electronic Industry**

5964. SHRI CHHABIRAM ARGAL: Will the PRIME MINISTER be pleased to state:

(a) the facilities provided by the Union Government for setting up electronics industries in Madhya Pradesh;

(b) whether import licences are proposed to be issued for setting up electronics industries in the backward areas of Madhya Pradesh; and

(c) if so, the names of units to whom import licences have been/are likely to be given?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) Union Government encourages the setting up of electronics industries throughout the country in all permissible areas of this sector. The particular State Government provides facilities and creates conditions conducive for setting up such industries in the State, and the Department of Electronics gives necessary guidance and progresses issue of approvals. The Department of Electronics through Madhya Pradesh State Electronics Development Corporation (MPSEDC), Bhopal has provided financial support for implementation of (i) Electro-medical Equipment Repair and Maintenance Project and (ii) Rural Electronics Employment Generation Programme. MPSEDC Ltd., a state public sector undertaking of the Government of

Madhya Pradesh is engaged in the promoting and establishment of electronics industry in the State of Madhya Pradesh.

(b) and (c). 19 Industrial Licences and 93 Letters of Intent/Registrations have been issued so far for setting up electronics industries in the State of Madhya Pradesh. Out of this, 12 Industrial Licences and 71 Letters of Intents/Registrations have been issued for units in backward areas. Import Licences are issued to industrial units as per the import policy enforced from time to time.

[*English*]

### **Strength of SC/ST employees**

5965. SHRI HET RAM: Will the PRIME MINISTER be pleased to state:

(a) the total strength of employees under the services of Union Government in Group B,C,D, lowest rung of Group A and other rungs of Group A and the representation of SC/ST among them as on 1 January, 1989 and 1 January, 1990; and

(b) whether Government directives relating to reservation for Scheduled Castes and Schedule Tribes services in particular reference to ban on dereservation and lapsing have been followed properly in offices of Union Government?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) A Statement showing the requisite information as on 1.1.1989 is enclosed. The information as on 1.1.1990 is being collected and will be laid on the Table of the House.

(b) No such violation has been reported by any Ministry/Department.